SHRI B.J. PANDA: Sir, in order to accelerate the availability of telephones, the hon. Minister has rightly given a lot of encouragement to and emphasis on private sector participation. In Category 'A' Circles, like Delhi, already there are many private participants. In my State of Orissa, so far, there is only one private participant and the growth is very slow. I would request the hon. Minister to tell us as to what plans he has got to encourage greater private sector participation in Category 'C' Circles like Orissa.

SHRI PRAMOD MAHAJAN: Sir, so far as the private sector participation is concerned, everybody knows that in basic telephony it is a free for all and the number of players is not limited. You pay basic entry fee and licence fee and then you can start the basic telephony in any State. But there are a few States where the private players do not find the market very lucrative or profitable. So they do not like to go there. The Bharat Sanchar Nigam Ltd. which is a corporation owned by the people of the country, is trying its level best to go to such areas where the private sector is not going.

SHRI KARTAR SINGH DUGGAL: I would like to know from the hon. Minister: What is the latest position of telephone density in our country? How does it compare with Pakistan and China?

SHRI PRAMOD MAHAJAN: Sir, since this question does not arise out of the main question, I am not sure about the position in China and Pakistan at this juncture. So far as India is concerned, I can say that the telephone density in India has reached 4.5 per cent. I am very sure that it is ahead of Pakistan. But it is much behind China. I presume, China's telephone density must be a little more than 12 per cent.

Modernisation of employment exchanges

*242 SHRI PRITHVIRAJ CHAVAN: Will the Minister of LABOUR be pleased to state:

(a) whether the Government have taken any steps to modernise the employment exchanges and to collect accurate and reliable statistics on the rate of unemployment; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI SAHIB SINGH VERMA): (a) and (b) A Statement is laid on the Table of the House.

Statement

The employment exchanges are under the administrative and financial control of the respective States/UT Governments and these are being modernized according to their financial capacity. At present 363 out of 939 employment exchanges are computerized.

Reliable estimates of employment and unemployment are obtained from the quinquennial labour force surveys conducted by the National Sample Survey Organisation. Job-seekers registered with the employment exchanges are not necessarily unemployed and it is also not necessary that all the unemployed should register with the employment exchanges. Therefore, the employment exchange data provides details of the job seekers registered and not the complete picture of unemployment in the country.

SHRI PRITHVIRAJ CHAVAN: Sir, my question focuses on the statistical data about unemployment which is primarily obtained from the employment exchanges in the organised sector. Of course, in the unorganised sector, only sample surveys are done. So, the quality of data is hardly useful. As you know, Sir, in the Western countries the rate of unemployment is a very crucial parameter for the evaluation of the economy. We have no such reliable data about the exact number of unemployed people. The employment exchanges work at more than 900 places and they collect data only from establishments which are employing more than 25 people in the organised sector. There is the Compulsory Notification of Vacancies Act. But the employment exchanges are monitored by the State Governments. What is the punitive action taken against the companies which do not notify vacancies? Our experience is that nobody bothers to inform the employment exchanges about the existing vacancies. They advertise the vacancies in the newspapers.

MR. CHAIRMAN: You have already put your question. Let him answer.

SHRI PRITHVIRAJ CHAVAN: I would like to know whether the Compulsory Notification of Vacancies Act is being followed or not.

श्री साहिब सिंह वर्मा: सभापति जी, माननीय सदस्य ने स्वयं ही कहा है कि जो डाटा हमारे पास अवेलेबल हैं वे बहुत ऑथेंटिक नहीं हैं। आज देश में कुल मिलाकर चार करोड़, सोलह लाख

लोगों के नाम दर्ज हैं। इम्प्लायमेंट एक्सचेंज में जिनके नाम दर्ज हैं उनमें से 56 परसेंट ऐसे हैं जो अनइम्प्लायड हैं, 32 परसेंट ऐसे हैं जो इम्प्लायड हैं लेकिन बेटर इम्प्लायमेंट के लिए करते हैं और 12 परसेंट ऐसे हैं जो स्टुडेंट्स हैं। आपने कहा कि वह नोटीफिकेशन कंपलसरी है लेकिन उसके बावजूद भी कुछ संस्थाएं नहीं करती हैं। उसके लिए प्रावधान है कि नान-एग्रीकल्चर जितने भी इस्टेब्लिशमेंट्स हैं और जिनमें 25 से ज्यादा लोग काम करते हैं तो उनको नोटीफिकेशन देना जरूरी है। लेकिन अभी सुप्रीम कार्ट के एक निर्णय से यह भी कहा गया है कि इम्प्लायमेंट एक्सचेंज के अलावा दूसरे सोर्सेज से भी वैकेंसीज को एडवर्टाइज करके कोई सूचना मंगा सकते हैं। इस कारण से भी समाचार पत्रों में देते हैं और मंगा लेते हैं। उनके लिए यह बाध्यता नहीं है। तो इस कारण से भी, इस रिलेकसेशन के कारण भी इम्प्लायमेंट एक्सचेंज में सभी लोगों के नाम दर्ज नहीं होते। लेकिन अगर ऐसे संस्थान पाए जाते हैं जिन्होंने बिना नोटीफिकेशन के किया है तो उनके खिलाफ कार्यवाही की जाती है। आपने राज्यों के इम्प्लायमेंट एक्सचेंज के बारे में कहा। अपने कानून के मुताबिक राज्य सरकारें इम्प्लायमेंट एक्सचेंज का काम चलाती हैं। हम उनको कोई भी दिशा-निर्देश समय-समय पर देते रहते हैं। जो कोई शिकायत आती है उसके बारे में भी उनको बताते रहते हैं।

SHRI PRITHVIRAJ CHAVAN: You have a programme for joint technical evaluation of the employment exchanges and also University Employment Information and Guidance Bureau. This technical evaluation is carried out in consultation with the State Governments. The thrust of the question is: what are you doing to modernise it. Of course, the State Governments are doing it. But what have you found in these evaluations? These employment exchanges are not working effectively; they are not doing their job. What do you intend to do?

श्री साहिब सिंह वर्मा: सभापति जी, यह बात सही है कि इम्प्लायमेंट एक्सचेंज के प्रति पहले जो लोगों की आस्था थी कि वहां नाम दर्ज करवाने के बाद उनको नौकरी मिल जाएगी उसमें बहुत कमी आई है। जैसा मैंने कहा कि कमी इसलिए भी आई है कि उनके थ्रू नाम लेकर ही नौकरी मिलती हो ऐसा नहीं है। सुप्रीम कोर्ट के आदेश के बाद समाचार पत्रों में भी आता है। उसके माध्यम से भी मिलती है। फिर भी उनका कंप्यूटराइजेशन होना बहुत जरूरी है। एट्थ फाइव इयर प्लान में इसमें काफी काम हुआ है। करीब-करीब कुल मिलाकर 363 इम्प्लायमेंट एक्सचेंजेज में 117 का सेंट्रल गवर्नमेंट ने और 246 का राज्य सरकारों ने कंप्यूटरीकरण किया है। उसके बाद भी अभी प्लानिंग कमीशन ने लेटेस्ट डिसिजन यह लिया है कि केंद्र के माध्यम से यह सेंटर स्पांसर्ड स्कीम नहीं रहेगी। अगर राज्य सरकारें चाहें तो प्लानिंग कमीशन के पास अपने प्लान को प्रस्तुत करें तो वे इसका सुझाव दे सकते हैं और कंप्यूटरीकरण का काम हो सकता है। अभी तक कंप्यूटरीकरण का पूरे विस्तार से मेरे ख्याल में ...(व्यवधान) विस्तार में किसी राज्य में कितना है, जानना चाहें तो उसकी

सूचना मैं दे सकता हूं। लेकिन यह बात सही है कि एक आई.एल.ओ. कन्वेंशन 88 के मुताबिक जितनी भी इम्प्लायमेंट एक्सचेंजेज हैं उनमें जो जॉब सीकर्स हैं उनको हमें यह सेवा फ्री देनी होती है। लेकिन आई.एल.ओ. कन्वेंशन 181 में यह भी कहा गया है कि अगर कोई प्रायवेट में भी खोलेगा तो वह जॉब सीकर्स को फ्री देगा। लेकिन अगर मान लीजिए कोई दूसरा व्यक्ति चलाने वाला है तो जितने सरकारी एक्सचेंजेज चल रहे हैं उसके अतिरिक्त भी अगर प्रायवेट सेक्टर में भी बढ़िया कंप्यूटराइज्ड इम्प्लायमेंट एक्सचेंज कोई खोलना चाहे तो उसके ऊपर भी हमने चर्चा प्रारंभ की है कि कौन-कौन से प्रावधानों की उसके लिए आवश्यकता पड़ेगी, कैसे उसको रेगुलेट करेंगे और हमारा यह विचार है कि इस मापदण्ड को हमें परमिशन देनी चाहिए ताकि हमारे पास एक और अच्छी कंप्यूटराइज्ड संस्था आ जाए।

श्री संघ प्रिय गौतम: सभापति जी, रोजगार कार्यालय सरकारी नौकरियों में अभ्यर्थियों के नाम पंजीकृत करने और नौकरियां प्रकाशित होने पर उनको सूचना देने के लिए होते थे।

श्री सभापति: आप सवाल पूछिए।

श्री संघ प्रिय गौतम: मैं सवाल पूछ रहा हूं। अब सरकारी नौकरियां खत्म हो रही हैं, ठेकेदारी प्रथा और सेवाओं का निजीकरण चालू हो गया है तो मैं माननीय मंत्री जी से पूछना चाहता हूं कि इन रोजगार कार्यालयों के आधुनिकीकरण की आवश्यकता भी है या नहीं?

श्री साहिब सिंह वर्मा: जहां तक रोजगार कार्यालयों के आधुनिकीकरण की आवश्यकता की बात है, मैं समझता हूं कि इसकी आवश्यकता है।

SHRIMATI BIMBA RAIKAR : Sir, many of the State Governments have banned recruitment for years now; especially, in my State, Karnataka, general recruitments have been banned since the last 15 years. And, excepting in the Police Force and teachers' job, there is no general recruitment. Here, I would like to point out to the Minister, through you, Sir, that, in the recent past, many multinational firms have come up in Bangalore; these people go to the colleges and pick up students from there. So, even before these students finish their engineering graduation they are selected for the job on a pay of Rs. 20,000–25,000. So, it is only these students who get the job. But the engineers who are waiting for 10-15 years for a job, do not get any chance. So, will the Government take some action and try and help these people who have been waiting for a suitable job for the last 10-15 years? Also, will the Government give clear instructions to these companies that they should give employment to these people first? I would like to have an assurance from the hon. Minister.

श्री साहिब सिंह वर्मा : सभापति जी, जैसे माननीया सदस्या ने कहा है, चाहे राज्यों के पास

शिकायत आ रही है, मगर हमारे ध्यान में कोई इस प्रकार की शिकायत आएगी तो राज्य सरकारों से इसके ऊपर कार्यवाही करने के लिए हम कहेंगे।

Pension schemes for unorganised workers

*243. SHRI DINA NATH MISHRA: Wiill the Minister of LABOUR be pleased to state:

(a) whether Government are considering introduction of a pension scheme for workers of unorganised sector with a view to provide necessary social security to them;

(b) if so, the details thereof;

(c) whether funds have been kept apart for the purpose in the Tenth Five Year Plan;

(d) whether a proposal for generation of resources for funding of the scheme has been finalised; and

(e) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI SAHIB SINGH VERMA): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) to (e) The Second National Commission on Labour has recommended an Umbrella Legislation for the unorganised sector. Government are proposing to bring a Bill in the Parliament in the ensuing Budget Session to that effect. While considering the social security measures for this sector, pension will be an important part of the scheme. Regarding its implementation and funding, the proposed legislation will have appropriate provision.

श्री दीनानाथ मिश्र: माननीय सभापति जी, उत्तर बड़ा समाधानजनक लगता है, खास कर अंबरेला लेजिस्लेशन लाने की बात कही गई है और पेंशन तक की उम्मीद जताई गई है, मगर श्रम आयोग के इस अध्याय को अगर पढ़ लें जो असंगठित क्षेत्र के बारे में है तो उसके पन्ने के बाद पन्ने, कम से कम बीस ऐसे बिंदु मिलेंगे जो कि निराशाजनक तस्वीर पेश करते हैं। बात परिभाषा की चालू होती है, परिभाषित कैसे करेंगे। इसमें हजारों तरह की श्रेणियां हैं। क्या मंत्रीजी यह बतायेंगे कि कुछ श्रेणियों का इन्होंने चुनाव कर लिया है कि उनके अंदर सोशल सैक्योरिटी की यह कुछ बात करेंगे, क्या राज्यों के अनुसार या जिलों के अनुसार, क्योंकि कम से कम बीसियों हजार किस्म के काम करने वाले लोग असंगठित क्षेत्र में हैं?